

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

LIBRARY

O.A/350/1377/2013

Date of Order: 11.02.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

*SUVRA CHATTERJEE*  
*VS*  
*STEEL AUTHORITY OF INDIA*

For The Applicant(s): Mr. B. Chatterjee, counsel  
Mr. S. K. Datta, counsel

For The Respondent(s): None

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Ld. counsel for the applicant submitted that the applicant does not want to pursue the matter any further since the relief sought for in the present O.A has been granted and wants to withdraw the present O.A and produced a letter dated 01.02.2020, communicated to him by the applicant, in support of his submission.

2. None appeared on behalf of the respondents. Accordingly, Rule 16 (1) of the CAT (Procedure) Rules, 1987 is invoked.
3. With the above submission made by the ld. counsel for the applicant, the O.A is disposed of as withdrawn. No costs.
4. The letter dated 01.02.2020 is taken on record.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

ss